

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH : JODHPUR

12
Date of order : 07.08.2000

O.A. No. 217/1997

Ishwar Lal Vyas son of Shri Kanhaiyalal aged 41 years resident of village Thoor, District Jalore Ex-Extra Departmental Branch Post Master, Thoor Distt. Jalore.

... Applicant.

versus

1. Union of India through the Secretary to the Government, Ministry of Communication (Department of Posts), New Delhi.

2. Superintendent of Post Offices, Sirohi.

3. Director Postal Services, Western Region, Rajasthan, Jodhpur.

... Respondents.

Mr. Vijay Mehta, Counsel for the applicant.

Mr. Vinit Mathur, Counsel for the respondents 1 and 2.

None is present for the respondent No. 3.

CORAM:

Hon'ble Mr. Justice B.S. Raikote, Vice Chairman.

Hon'ble Mr. Gopal Singh, Administrative Member.

: O R D E R :

(Per Hon'ble Mr. Justice B.S. Raikote)

In this application, the applicant has prayed for quashing the order Annexure A/1 dated 2.9.96 passed by the disciplinary authority. It has been brought to our notice that against the impugned order a Annexure A/1, the applicant has preferred an appeal and the said appeal is pending even today. In this view of the matter, we think it appropriate to dispose of the application with a direction to the appellate authority to dispose of the appeal of the applicant within the period specified below. Accordingly, we pass the order as under:-

"The application is disposed of with a direction to the respondents to dispose of the appeal of the applicant within a period of three months from the date of receipt of a copy of this order, with a copy to the applicant. No costs."

Gopal Singh
(GOPAL SINGH)

Adm. Member

B.S. RAIKOTE
(B.S. RAIKOTE)
Vice Chairman

cvr.



प्रतापित सेही प्रतिलिपि
भनभाग अधिकारी (न्यायिक)
केन्द्रीय प्रशासनिक अधिकरण
जोषपुर